

tor's Report thereon. [Placed in Library, See No. LT-893/91]

(boxiii) Report of the Prathma Bank, Maradabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library, See No. LT-894/91]

(boxiv) Report of the Nimar Kshetriya Gramin Bank, Khargaan, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library, See No. LT-895/91]

(boxv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library, See No. LT-896/91]

(3) A copy of the Results (Hindi and English versions) of the Twenty First Valuation of the life Insurance Corporation of India as on the 31st March, 1991. [Placed in Library, See No. LT-897/91]

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 14 of 1991)— Union Government (Other Autonomous Bodies)—Coffee Board under article 151 (1) of the Constitution. [Placed in Library, See No. LT-898/91]

#### Notification made Customs Act 1962

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI RAMESH-  
WAR THAKUR): I beg to lay on the Table—

(1) A copy each of the following Notifi-

cations (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 539 (E) published in Gazette of India dated the 21st August, 1991 together with an explanatory Notification No. 100/90-Cus., 1991 dated the 20th March, 1990.

(ii) G.S.R. 540 (E) published in Gazette of India dated the 21st August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 109/91-Cus., dated the 25th July, 1991.

(iii) G.S.R. 554 (E) published in Gazette of India dated the 30th August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990 so as to exempt four more products of Nepalese origin which qualify for preferential entry into India from the basic and auxiliary duties of customs.

(iv) The Customs Application (Form) Regulation, 1991 published in Notification No. G.S.R. 599 (E) in Gazette of India dated the 20th September, 1991 together with an explanatory memorandum. [Placed in Library, See No. LT-900/91]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

(i) G.S.R. 536 (E) published in Gazette of India dated the 19th August, 1991 together with an explanatory memorandum

making certain amendments to the Notification No. 53/91-CE dated the 25th July, 1991.

- (ii) The Central Excise (Seventh Amendment) Rules, 1991 published in Notification No. G.S.R. 598 (E) in Gazette of India dated the 20th September, 1991 together with an explanatory memorandum.
- (iii) S.O. 610 (E) published in Gazette of India dated the 19th September, 1991 together with an explanatory memorandum bringing into force the Central Excise and Customs Laws (Amendment) Act, 1991 with effect from the 20th September, 1991. [Placed in Library, See No. LT- 899/91]
- (3) A copy of the Income-tax (Eleventh Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O.652 (E) in Gazette of India dated the 27th September, 1991 under section 296 of the Income-tax Act, 1961. [Placed in Library, See No. LT- 901/91]

**Notification under Export Act 1963  
(Quality control and inspection) Act,  
1963**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (1) The Export of Black Pepper (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 1311 in Gazette of India dated the 11th May, 1991 together with a corrigendum thereto published in Notification No. S.O. 2489 dated the 5th October, 1991.

- (2) The Export Inspection Council (Director) Recruitment Rules, 1991 published in Notification No. G.S.R. 2324 in Gazette of India dated the 14th September, 1991.
- (3) The Export of Turmeric (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 2394 in Gazette of India dated the 28th September, 1991.
- (4) The Export of Ginger (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 2395 in Gazette of India dated the 28th September, 1991.
- (5) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2396 in Gazette of India dated the 28th September, 1991.
- (6) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2397 in Gazette of India dated the 28th September, 1991. [Placed in Library, See No. LT- 902/91]

**BUSINESS OF THE HOUSE**

13.05 hrs

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 9th December, 1991, will consist of:

1. Consideration of any item of Gov-